

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

STATE OF UP AND ORS Petitioner(s)

VERSUS

RAM DAYAL Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C) No. 21562/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 21565/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22668/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 23522/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22669/2014
(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and Office Report)

Date : 30/11/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2015.12.01

Mr Lagnesh Mishra, Adv.

10:20:24 IST
Reason:

Mr. V. N. Raghupathy, Adv.

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Item No.35

UPON hearing the counsel the Court made the following
O R D E R

The ld. counsel, Mr Lagnesh Mishra appearing on behalf
of Mr V.N.Raghupathy, Advocate-on-record has appeared for
the sole respondent in all the petitions herein. Though

service is still incomplete in SLP(C) No.21519 and 22669 of 2014. It is assured that vakalatnama for sole respondent to all the petitions herein shall be filed during the course of the day alongwith counter affidavit on his behalf in SLP(C) No.21519/2014. The ld. Counsel has also stated that the said counter affidavit of SLP(C) no. 21519/2014 shall be considered as adopted for the sole respondents of all the other petitioners here. Subject the awaiting of vakalatnama and the said counter affidavit as assured, registry to process the matters for being listed before the Hon'ble Court.

(RACHNA GUPTA)
Registrar